

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 360/MP/2022

Subject : Petition seeking payment of capacity charges by the Respondent, in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.

Petitioner : Coastal Energen Private Ltd.

Respondent : TANGEDCO

Date of Hearing : **10.5.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Chetan Garg, Advocate, CEPL
Shri Alchi Thapliyal, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Mr. Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for the Respondent TANGEDCO, requested for time to file its reply, on the issue of jurisdiction of this Commission to entertain the petition. The learned counsel for the Petitioner prayed that it may also be granted time to file its rejoinder to the said reply of the Respondent.

2. The Commission, after considering the submissions of the parties, adjourned the hearing. The Respondent is permitted to file its reply, both on jurisdiction and on merits, as a last chance, on or before **2.6.2023**, with a copy to the Petitioner, who may file its rejoinder, if any, by **12.6.2023**. The parties shall file their submissions within the due dates mentioned and no extension of time shall be granted.

3. The matter shall be listed for hearing on **21.7.2023**.

By order of the Commission

Sd/
(B. Sreekumar)
Joint Chief (Law)

